

# LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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## LOK SABHA

Tuesday, 20th November, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

### QUESTIONS AND ANSWERS

(See Part I)

12 hrs.

#### PAPERS LAID ON THE TABLE

##### AMENDMENT TO REPRESENTATION OF PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES

**The Minister of Law and Minority Affairs (Shri Biswas):** On behalf of Shri Pataskar, I beg to re-lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Notification No. S.R.O. 1775, dated the 6th August, 1956, making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956. [Placed in Library. See No. S-390/56].

**Shri Kamath (Hoshangabad):** In view of the fact that all these rules are, under the enactment, subject to modification by the House after a period, may I request that copies of the rules may be supplied to the Members of the House so that they may table amendments?

**Shri Biswas:** They are laid on the Table, and it is open to the Members to find out what the rules are. Whether

they will be circulated to Members or not I cannot say as that depends upon the usual practice in these matters.

**Shri K. K. Basu (Diamond Harbour):** Last time it was circulated, I think.

**Mr. Speaker:** I do not know if 750 loose copies of the rules are available. If any hon. Member wants to table amendments, I shall try to provide him with a copy.

**Dr. Lanka Sundaram (Visakha-patnam):** Copies of the rules must be available before amendments are tabled.

**Mr. Speaker:** Not to every one of the Members.

**Shri Kamath:** When amendments are tabled here, every Member would like to have a copy of the rules as well.

**Mr. Speaker:** I shall have a sufficient number of copies put in the Notice Office so that any hon. Member who wishes to have a copy may have it.

##### REPRESENTATION OF PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES

**Shri Biswas:** On behalf of Shri Pataskar, I beg to re-lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956, published in the Notification No. S.R.O. 1943, dated the 30th August, 1956.

[Placed in Library. See No. S-377/56].